MOTION FOR ELECTION TO THE EMPLOYEES' STATE INSURANCE CORPORATION (ESIC)

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): Sir, I move the following Motion:-

"That in pursuance of clause (i) of Section 4 read with Section 5 of the Employees' State Insurance Act, 1948 (No. 34 of 1948) and Rule 2A of the Employees' State Insurance (Central) Rules, 1950, this House do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House to be a member of the Employees' State Insurance Corporation".

The question was put and the motion was adopted.

GOVERNMENT BILLS

The Constitution (Scheduled Tribes) Order (Third Amendment) Bill, 2019

श्री सतीश चन्द्र मिश्रा (उत्तर प्रदेश)ः सभापति महोदय, उत्तर प्रदेश में ...(व्यवधान)...

श्री आनन्द शर्मा (हिमाचल प्रदेश)ः सभापति जी, ...(व्यवधान)...

MR. CHAIRMAN: Now, the Constitution (Scheduled Tribes) Order, (Third Amendment) Bill, 2019. Mr. Minister. ...(*Interruptions*)... Please go back to your seats. ...(*Interruptions*)... Nothing will go on record, including on television and in print media, without the permission of the Chair. ...(*Interruptions*)...

SHRI SATISH CHANDRA MISRA:*

SHRI ANAND SHARMA:*

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): Sir, I move for leave to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950, for inclusion of certain communities in the list of Scheduled Tribes in relation to the State of Arunachal Pradesh.

The question was put and the motion was adopted.

SHRI JUAL ORAM: Sir, I introduce the Bill.

...(Interruptions)...

* Not Recorded.